

**Reviewing the work of C-DOT**

240. SHRI BHUVNESH CHATURVEDI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are reviewing the work of C-DOT; and

(b) if so, what steps have been taken by Government in this regard?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) An expert Committee has been set up for the assessment and evaluation of Centre for Development of Tele-matics and the review is in progress.

**All-party Conference on Punjab**

241. SHRI BHUVNESH CHATURVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) by when an All-Party Conference on Punjab is proposed to be called; and

(b) what preparation have been made for such a Conference?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b) An All-Party meeting on Punjab has already been held on 17th December, 1989 in New Delhi. This was followed by an All-Party Rally on Punjab held at Ludhiana on 11th January, 1990.

**डि० टी० सी० को हुआ घाटा**

242. श्री सत्य प्रकाश मालवीय : क्या जल-भूतल परिवहन मंत्री यह बताने की कृपा करेंगे कि 31 मार्च, 1989 तक दिल्ली परिवहन निगम को हुआ शुद्ध घाटा कितना था और 31 मार्च, 1990 तक इसमें और कितनी वृद्धि हो जाने की सम्भावना है और इस घाटे को रोकने की क्या योजना है ?

जल-भूतल परिवहन मंत्री, साथ में संचार मंत्रालय का अतिरिक्त प्रभार (श्री के. पी. उन्नीकुण्णन) : दिल्ली परिवहन निगम को 31.3.1989 तक, अवमूल्यन एवं व्यय प्रभारों के लिए व्यवस्था रखने के बाद 328.18 करोड़ रु. की शुद्ध संचित हानि हुई अनुमानित शुद्ध हानि में 31-3-1990 तक शुद्ध हानि में लगभग 125 करोड़ रु. की वृद्धि होने की संभावना है।

दिल्ली परिवहन निगम की मौजूदा भाड़ा-ढाँचे की सीमाओं के अंतर्गत दिल्ली परिवहन निगम ने घाटे को कम करने के लिए, मार्गों (रूट) को युक्ति संगत बनाने, व्यय में कृपायत बरने, प्रेहतर मद-सूची नियंत्रण एवं राजस्व के लोकेज को रोकने जैसे मुख्य उपाय किए हैं।

**Development Board for Konkan region**

243. SHRI PRAMOD MAHAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government are considering to amend the Constitution in order to give Development Boards for Konkan region in Maharashtra;

(b) if so, what are the details in this regard; and

(c) if so, what are the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (c) The Government of Maharashtra have made two proposals—the first proposal is for establishment of separate Development Boards for Vidarbha, Marthwada and the rest of Maharashtra as envisaged in article 371(2) of the Constitution and the second proposal is for amending article 371(2)(a) so as to include a specific provision for establishment of a separate Development Board for Konkan also. However in deference to the wishes of the State Government, it has been decided to defer consideration of the second proposal and expedite action